



2026:AHC:31250-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 383 of 2026

Deepak Rai

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shitlesh Pandey, Shivendra Nath Singh
Counsel for Respondent(s)	:	C.S.C., Jagannath Maurya, Pragya Pandey for Mehul Khare

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioner seeking a direction to the respondents to stop the running of brick kiln (respondent No.5) which is being operated in violation of the pollution control laws.
2. Learned counsel appearing for the Pollution Control Board has produced the order dated 11.02.2026, *inter alia*, indicating that after issuing notice to the respondent No.5 dated 19.12.2025, on finding the violation as alleged, the said brick kiln has been ordered to be closed down.
3. In view of the above fact-situation, no further orders are required to be passed in the present petition. The same, therefore, stands **disposed of**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 12, 2026
Sandeep/Jyotsana